

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20522 of 2015

(Arising out of Order-in-Appeal Nos. COC-CUSTM-000-APP-380-384/14-15 dated 11.12.2014 passed by the Commissioner of Customs (Appeals), Cochin.)

M/s. I.G. International Pvt. Ltd.

G-191, APMC Wholesale Fruit Market,
Section 19, Vashi,
Navi Mumbai – 400 705.

Appellant(s)

Versus

The Commissioner of Customs (Import)

Custom House,
Wellington Island
Cochin – 682 009.

Respondent(s)

Appearance:

Mr. Hari Radhakrishnan,
Advocate

For the Appellant

Mr. K. Vishwanath
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Date of Hearing: 14.12.2023

Date of Decision: 14.12.2023

This appeal is allowed by way of remand. For Order, see order of date in 14.12.2023 in Customs Appeal No.28448 of 2013.

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**